

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO. 04
CP (IB)/29/94/GB/2022**

Coram:

Hon'ble Shri Deep Chandra Joshi, Member (J): **Hearing through**
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): **Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2023**

In the matter of:

Santosh Kumar Jaiswal
Versus
State Bank of India & 3 others

Section: Under Section 94 of Insolvency and Bankruptcy Code, 2016

S. NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MR. MUKESH SHARMA	Advocate	Petitioner	Present in Video
2.	MR. G. DAS	Advocate	R-2	Conference

ORDER

Date of Order: 19.01.2023

The matter is taken up for hearing through video conferencing. Heard the learned Counsel appearing for the Petitioner as well as the Respondent No. 2. No one appeared on behalf of the other Respondents. The learned Counsel for the R 2 submits that he has filed reply and sent a copy thereof to the Petitioner. The reply is taken on record. He further submits that there are many properties standing in the name of the Petitioner and he has not disclosed the same in the petition. The learned Counsel for the Petitioner submits that he has received the reply only yesterday and hence he needs some time for filing rejoinder. He is allowed two weeks' time to file rejoinder with a copy to the R2. The petitioner is further directed to intimate the next date of hearing to the R1, 3 and 4 by enclosing a copy of today's order. R1, 3 and 4 are given opportunity to file their respective replies within two weeks from today with a copy to the Petitioner. The petitioner may file rejoinder, if any, within seven days thereafter. Matter is adjourned.

2. List the matter on 23.02.2023.

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/D-19.01.2022/

Sd/-

(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority